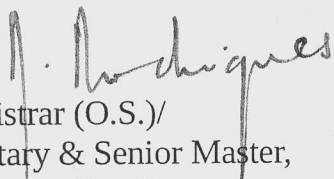


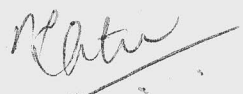
Introduction of e-filing proceedings

Advocates and parties appearing-in-person are hereby informed that on and from Sunday, the 14 August 2011, the matters/proceedings on the Original Side and Appellate Side of the principal seat of High Court, its Benches and High Court of Bombay at Goa will be accepted through e-filing, provided that the hard copies of such matters/proceedings are to be filed with the respective Registry within following 15 (Fifteen) Court working days or the date of filing the praecipe for circulation, whichever is earlier. Further, the date of presentation of such hard copy shall be deemed to be the date of institution/presentation/lodging for all purposes except limitation. The date of e-filing shall be considered as the date of filing for the purpose of limitation.

The petitioners in PILs shall have to comply with the requirements of the Bombay High Court Public Interest Litigation Rules, 2010.

Dated this 25th day of August 2011.


Registrar (O.S.)/
Prothonotary & Senior Master,
High Court, Bombay.


Registrar (Judicial-I)
High Court, Appellate Side, Bombay